

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "I" BENCH: NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.5000/Del/2010

[Assessment Year : 2006-07]

LVMH Watch & Jewellery India Pvt.Ltd., International Trade Tower No.301-312, 3 rd Floor Block-F Nehru Place, New Delhi-110019 PAN-AAACL7814N	vs	The Addl. CIT Range-4, C.R.Building New Delhi
APPELLANT		RESPONDENT
Appellant by	Shri Rachit Agarwal, CA	
Respondent by	Ms. Harpreet Kaur Hansra, Sr. DR	
Date of Hearing	20.12.2024	
Date of Pronouncement	20.12.2024	

ORDER

PER PRADIP KUMAR KEDIA, AM :

The instant appeal has been filed at the instance of the assessee seeking to assail the First Appellate order dated 29.06.2010 passed by Ld. Commissioner of Income Tax(A)-XX, New Delhi ["Ld.CIT(A)"] arising from the assessment order dated 06.09.2010 passed u/s 143(3) r.w.s. 144C of the Income Tax Act, 1961 ["the Act"] pertaining to assessment year 2006-07.

2. When the matter was called for hearing, the Ld. Counsel for the assessee referred to letter dated 03.12.2024 and submitted that the assessee has filed declaration in Form 1 in order to avail "*The Direct Tax Vivad Se Vishwas (DTVSV) Scheme, 2024*". Form 2 has also been issued by the Income Tax Department. The Ld. Counsel of the assessee thus sought withdrawal of the captioned appeal.

3. The Ld. Sr. DR for the Revenue stated that she has no objection to withdraw the appeal as sought on behalf of the assessee.

4. In the light of oral/written request made on behalf of the assessee, the captioned appeal is dismissed. However, in the event, the assessee fails to avail the benefit of DTVSV Scheme for any *bonafide* reasons, then the assessee concerned shall be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 20th December, 2024.

Sd/-

**(MAHAVIR SINGH)
VICE PRESIDENT**

Sd/-

**(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI